श्री उपसभापतिः वह हो गया.. (Interruption)

112 श्री रामेश्वर सिंहः मैं तो कहना 1 चाहता हं कि गांधी वादी जो स्रांदोलन चल रहा था (Interruptions).

एक माननोय सदस्प : मेरा जवाब (Interruptions) दिलवा वीजिए ।

श्रो प्रदक्षित्र वागाईतकर (महाराष्ट्): एक चीज छट गई है, सैन्सरशिप के बारे में कुछ नहीं कहा है। सैन्सरशिप के बारे में सब लोगों ने सबाल उठाया है । उन्होंने उल्तर नही दिया है... 1.60 (interruptions)

श्री उपसभाषतिः ग्राप उनसे ग्रलग से मिल कर के बात कर लीजिए ।

REFERENCE TO THE REPORTED LATHI CHARGE ON CONGRESS (I) DEMONSTRATORS IN CALCUTTA ON THE 22ND DECEMBER, 1980.

श्री सैध्यद सिंध्ते रजी (उत्तर प्रदेश) : ग्रापके माध्यम से मैं केन्द्रीय सरकार का ध्यान उन खबरों की तरफ दिलाना चाहंगा जो कलकत्ता से हमारे पास आग रही है। मेरा इजारा लेफ्ट फ्रंट की जाइंट सरकार की ग्रोर से 22 दिसम्बर, को निहत्थे, शांतिप्रिय प्रदर्शन और सत्या-ग्रह करने वाले कांग्रेस (ग्राई) के वालांटियर्ज के ऊपर एक ऐसा लाटी चार्ज हम्राजिसके म्रंदर न जाने कितने हाथ ट्टेन जाने कितने सिर ट्टे न जाने कितने लोगों को चोटें ग्राई ग्रौर वह सहारा उन्होने लिया था गांधी वादी तरीके का और वहां की सरकार उन गांधी बादी परम्पराग्रों को खत्म करने का प्रयास कर रही है। मैं उसकी ग्रोर डणारा दिलाना चाहंगा। उन लोगों को जो

उनके राजनैतिक मुद्दों में विश्वास नही रखते है; लाठी झौर पुलिस के जोर से दबा देनाचाहते हैं। मैं कह देनाचाहना हूं...., (Interruption) ÷

श्री उपसभापतिः ग्रापने कह दिया। Yes, Shri Ashwani Kumar,

SHRI SYED SIBTE RAZI: Sir. you have given me three minutes and I will take three minutes."

''पडिंचमी बंगाल में कानून व्यवस्था की विगडनी स्थिति, वामपंथी मोर्चे के शासनकाल में कांग्रेस कायकर्ताग्रों की हत्या, मूल्य वृद्धि ग्रौर राज्य में बड़ी संख्या में लोगों को अंधा बनाए जाने के प्रतिवाद में तथा वामपंथी मोर्चेकी सरकार . . .'' (Interruption) थी उपसभापतिः समाप्त करिए। वह हो गया ... (Inverruption)

श्री सैटपद सिक्ते रएी : को बर्खास्त करने की मांग के समर्थन में क्राज कांग्रेस (इ) ने कलकत्ता में सचिवालय के घेराव का जो कार्यक्रम बनाया था,वह पुलिस ढारा व्यापक पैमाने पर लाठी चार्ज व अप्रधु गैस के प्रयोग में अपनेक लोगों के घायल होनेतथा वड़ी संख्या मे... (Interruption)

श्री उपसभापति : उसी बात को दोहरा रहे हैं **आप . . .** " (Interruption)

श्री संग्र्यद सिन्हे रजीः : कांग्रेस कार्य-कर्ताग्रो की गिरफ्तारी के साथ समाप्त हुआ, ... (Interruption)

श्री उपसभापति : समाप्त करिए, वह सब हो गया . . . (Interruption)

Notification re Constitution

(Forty-fourth) Amdt 80 Act, 1978

: सम्पर्ण संरयद सिवते रजी 201 मैदान ग्रोर कलकत्ता कलकत्ता मध्य हो चका था विशाल रणक्षेत में परिणित ग्रीर पुलिस ने बेबोर्न रोड से चौरंगी रोड तक प्रदर्शनकारियों 97 नाठीचाज किया और ग्राध-गेम का प्रयोग किया मान्यवर, में कहना चाहना ₹ हमार गह मंत्री इस और ध्यान दें और ये जो ग्रांग्वे दिगाने वाले घुसां दिगाने वाली म्राज बंगाल में हो रही है राजनीति वह खत्म को जाए आर

> ''यू दिखाता है आखे हमें वागवां, जैसे गु⇔ न में कुछ 8क हमारानहीं।'

REFERENCE TO THE DEMAND FOR A HIGH LEVEL INQUIRY INTO ALLEGED CASES OF BUNGLING IN BOKARO STEEL PLANT

SHRI ASHWANI KUMAR (Bihar): Mr. Deputy Chairman, Sir, I want to draw the attention of the House to the bungling going on in the Bokaro Steel Plant. On 13-11-1980, the General Manager of the plant, Mr. Mehta, was arrested along with four others. The S.P. who arrested him, Mr. Manoj Nath, was transferred on 17-11-1980 with instructions that he should hand over the charge within six hours. This has been the first instance when such a big officer has been arrested. These things started when one truck full of scrap was seized on 6-8-80. There wMs a scrap deal. The scrap deal started with 7,14,000 metric tonnes of conveyor belts to be sold in scrap. The tenders were invited on 26-9-79 and gave the tenders, five partieg but on negotiations only three parties were imvited. A revised quotation was taken The revised quotation only from one party. was (Interruptions). The last quotation was Rs. 6,650 while the last year the quotations for this very scrap, on 22-2-77, were from Rs. 9,500 to Rs. 10,500. The rates have

gone up, not gone down. So the scrap deal was something. . .

MR. DEPUTY CHAIRMAN: That will do. *

SHRI ASHWANI KUMAR: It was not in one lot. He was given permission to take it in 15 lots and pay in 15 lots. When this whole scarp deal was going on, the G.M, was arrested and given a bail. For that bail, a plane was going from Bokaro to Patna for all the five days and all officers were involved in it. A big officer had been arrested. So the whole plan was to get him released. But the S.P. who arrested him was telepho;rically transferred and asked to hand over the charge within six hours, i feel there is some bungling going on and pressure has been placed to hush it up. So I request the Minister through you, Sir, to have a high level inquiry or a parliamentary inquiry.

REFERENCE TO THE REPORTED NON-ISSUE OF THE NOTIFICATION BY GOVERNMENT ENFORC ING THE PROVISIOSN OF CONSTITUTION (FORTY-FOURTH AMENDMENT ACT, 1978

PAR1KH ^ PROF. RAMLAL (Gujarat): Sir, I want to bring to the notice of the House a matter of very fundamental nature regarding the supremacy of Parliament over the Executive. Sir, as we all know the Constitution (Forty-fourth Amendment) Bill was passed in 1978, amending the Constitution, and, among other things, it amended article 22 regarding preventive detention, making it very difficult for the Government to extend anybody's detention without the process of law and making it obligatory to appoint an advisory committee or board and seek its advice and also making it obligatory that the advisory committee must consist of Judges, either serving or retired. Now this Amendment was assented to on 30th April, 1979 by the President. Now 29

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